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# ACT No. XXXIII OF 1939.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the  
28th September, 1939.)

An Act further to amend the Indian Railways Act,  
1890, for a certain purpose.

IX of 1890. WHEREAS it is expedient further to amend the  
Indian Railways Act, 1890, for the purpose here-  
inafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Railways <sup>Short title.</sup>  
(Amendment) Act, 1939.

IX of 1890. 2. In the Indian Railways Act, 1890, after section <sup>Insertion of  
new section  
42B in Act IX  
of 1890.</sup>  
42A, the following section shall be inserted,  
namely:—

" 42B. (1) The Federal Railway Authority may <sup>Power of the  
Federal Rail-  
way Authority  
to fix maxi-  
mum and  
minimum  
rates.</sup>  
by general or special order fix maximum and  
minimum rates for the whole or any part of a  
railway, other than a minor railway, and prescribe  
the conditions in which such rates will apply.

(2) Any complaint that a railway administration  
is contravening any order issued by the Federal Railway  
Authority in accordance with the provisions of this  
section shall be determined by that Authority."

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1939.

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